

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).25177/2005

(From the judgement and order dated 09/08/2005 in WP(C) No. 21231/2005
of The HIGH COURT OF KERALA AT ERNAKULAM)

M/S. KERALA ALCOHOLIC PRODUCTS LTD.

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(With prayer for interim relief and office report)

WITH

SLP(C) No.26001/2005(With prayer for interim relief and office report)

SLP(C) No. 26026/2005 (With prayer for interim relief and office report)

SLP(C) No. 26033/2005 (With prayer for interim relief and office report)

SLP(C) No. 26065/2005 (With prayer for interim relief and office report)

SLP(C) No._____/2005 (CC. 12201)

(With appln.(s) for C/delay in filing SLP and office report)

SLP(C) No._____/2005 (CC. 12202)

(With appln.(s) for C/delay in filing SLP and office report)

Date: 16/12/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s)

Ms. Indu Malhotra,Adv.

Mr. M.P. Vinod, Adv.

Mr. Dillep Pillai, Adv.

Mr. Ajay K. Jain, Adv.

For Respondent(s)

Mr. T.L.V. Iyer, Sr. adv.

Mr. Balraj B., Adv.

Mr. K.R. Sasiprabhu, Adv.

UPON hearing counsel the Court made the following

O R D E R

Issue notice.

Counsel for State of Kerala accepts notice. Counter affidavit may be filed within three

weeks. Rejoinder, if any, may be filed within two weeks thereafter.

...2/-

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Put up immediately thereafter.

In the meantime, there shall be no recovery on the basis of the impugned interim order

dated 9.8.2005. We are informed that revised returns have been filed including the duty component,

but under protest.

Counsel for petitioner in SLP(C) No. 25177/2005 is granted permission to file correct copy

of the impugned judgment.

Tag with SLP(C) No. 19901/2005.

(Ajay Kr. Jain)
Ajay Dhawan)

Court Master
Ajay Dhawan

(Vija)

Court Master